

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 17155/2022

(Arising out of impugned final judgment and order dated 23-05-2022 in CWP No. 1651/2022 passed by the High Court Of Himachal Pradesh At Shimla)

VIKRANT BALOURIA &amp; ORS.

PETITIONER(S)

VERSUS

ASHISH KUMAR &amp; ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.82838/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82840/2022-INTERVENTION/IMPLEADMENT and IA No.82837/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) )

Date : 03-06-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
(VACATION BENCH)For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.  
Mr. Mushtaq Salim, Adv.  
Ms. Aarushi Singh, Adv.  
Mr. Radha Shyam Jena, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file Special Leave Petition is granted.

IA No.82840/2022 for impleadment is allowed.

Cause title be amended accordingly.

Issue notice returnable on 14.6.2022.

Dasti, in addition, is permitted to be served.

Petitioners are at liberty to serve the Standing Counsel for the State.

**COURT MASTER (SH)**

**COURT MASTER (NSH)**